

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

C.P.No.15/2018 in O.A.No.718/2017

Dated Monday, the 07th day of January, 2019

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

A.Sankar,
New No.7(Old No.4) South Canal
Bank 2nd street, Mandavelipakkam,
Chennai-28.

...Applicant

By Advocate M/s V.Vijay Shankar

Vs.

1.Shri N.Sinha,
Secretary, Ministry of Information &
Broadcasting, A Wing, Shastri Bhavan,
New Delhi 110 001.

2.Shri F.Shekeryar,
Director General, All India Radio,
Akasvani Bhavan, Parliament Street,
New Delhi 110 001.

3.Shri S.Ramachandran,
Deputy Director General (E), All India Radio
& Doordarshan Kendra, Chepauk,
Chennai 600 005.

4.Smt.Vijayalakshmi,
Pay & Accounts Officer, Doordarshan,
Chepauk, Chennai 600 005. **...Respondents**

By Advocate Mr.C.Kulanthaivel

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

This contempt application has been filed by the applicant in OA 718/2017 against the respondents alleging willful disobedience of the interim order passed by this Tribunal dated 03.05.2017.

2. Heard. It is submitted by the learned counsel for the respondents that this Tribunal has heard OAs 676 & 677/2017 today on the issue of entitlement of persons for waiver under judgement of the Hon'ble Supreme Court in **Rafiq Masih**'s case and in the light of subsequent judgement of the Hon'ble Supreme Court in **Jagdev Singh**'s case. As this matter is similar, same order could be passed in OA 718/2017 as well and as final orders are being passed by the Tribunal shortly, the CP may be disposed of.
3. Learned counsel for the CP Applicant submits that the respondents had complied with the interim order of this Tribunal in OAs 676 & 677/2017 to release the entire DCRG & pension without any reduction whereas in the case of the applicant in OA 718/2017 alone a discriminatory approach is being adopted in spite of interim order to release the amount. Accordingly, the respondents are liable to be punished for contempt.
4. We have considered the matter. As final orders in OA 718/2017 would be pronounced by this Tribunal shortly along with OAs 676 & 677/2017, we are not inclined to proceed with the CP. CP is closed and notices discharged.

(P.MADHAVAN)
MEMBER(J)

(R.RAMANUJAM)
MEMBER (A)

07.01.2019

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